

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 13.01.2011

The Meeting No. 42/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 13.01.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| Sl. No | Name of the representatives & their designation | Department |
|--------|---|----------------|
| 1. | Sh. Shaish Kumar, Industrial Advisor | DIPP |
| 2. | Sh. R.A.Lal, Director | R.O, TC, Noida |
| 3. | Sh. K.C.Meena, Dy. DGFT | DGFT |
| 4. | Sh. J.D.Giri, Nominee, AEPC | AEPC |
| 5. | Sh. Kuldeep Singh, Asstt. Director | MSME |
| 6. | Sh. Pradip Kumar, F.T.D.O | DGFT |

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 42/84-ALC3/2010 **MEETING DATE** : 13.01.2011

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| 1 | Case No.:12/37/81-ALC2/2009 | Party Name:KE-TECHNICAL TEXTILES PVT.LTD. | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Deferred |
| | HQ File :01/81/050/00355/AM10/ | RLA File :02/24/040/00171/AM10/ | Lic.No/Date:0210134925 07.12.2009 | Defer Date: 10.02.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC team has already visited the unit of applicant firm and visit report is pending for want of some data from firm, which was supposed to be submitted by them after December, 2010. It was therefore decided to remind the firm and defer the case for re-listing on 10.02.2011. | | | |

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| 2 | Case No.:8/22/84-ALC3/2010 | Party Name:LILLIPUT KIDSWEAR LTD. | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved |
| | HQ File :01/84/050/00134/AM11/ | RLA File :05/23/040/00057/AM11/ | Lic.No/Date:0510265960 11.06.2010 | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/57/2010-11/Hosy. dated 12.01.2011 as detailed below:

| S. No | Export item | Import item | Qty. allow ed |
|-------|---|---|-------------------|
| 1. | Girls Top made of 54% Rayon 46% Polyester mixed Woven Fabric, GSM-106±10% (style No. 784873) | 54% Rayon 46% Polyester mixed Woven Fabric, GSM-106±10% | 1.18 sq. mtrs/pc. |
| 2 | Girls' Dress made of 100% polyester Woven Fabric, GSM-64±10% (style No. 784868) | 100% polyester Woven Fabric, GSM-64±10% | 1.00 sq. mtrs/pc. |
| 3 | Babies/Girls' Dress made of 100% polyester piece dyed Woven Fabric, GSM-79±10% (style No. 784935) | 100% polyester piece dyed Woven Fabric, GSM-79±10% | 0.84 sq. mtrs/pc. |
| | | 100% polyester piece dyed Woven Fabric, GSM-110±10% | 0.24 sq. mtrs/pc. |
| | | 100% polyester Satin Woven Fabric. | 0.58 sq. mtrs/pc. |
| 4 | Babies/Girls' Dress made of 100% polyester Woven Fabric, GSM-92±10% (style No. 784954) | 100% polyester Woven Fabric, GSM-92±10% | 2.59 sq. mtrs/pc. |
| 5 | Girls Top made of 100% Cotton yarn dyed Woven Fabric, GSM-133±10% (style No. 782585) | 100% Cotton yarn dyed Woven Fabric, GSM-133±10% | 0.82 sq. mtrs/pc. |
| 6 | Girls Top made of 100% Cotton corduroy solid dyed Woven Fabric, GSM-156±10% (style No. 770999) | 100% Cotton corduroy solid dyed Woven Fabric, GSM-156±10% | 1.00 sq. mtrs/pc. |

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| 7 | Babies Dress with diaper cover made of 100% Cotton superfine yarn dyed twill fabric GSM-92±10%, 100% polyester knit fabric GSM-43±10%(style No. 785782) | 100% Cotton superfine yarn dyed twill fabric GSM-92±10%, | 1.16 sq. mtrs/pc. |
| | | 100% polyester knit fabric GSM-43±10% | 1.00 sq. mtrs/pc. |
| 8. | Babies Dress made from 100% cotton superfine yarn dyed twill fabric GSM-92±10%(style No. 803532) | 100% cotton superfine yarn dyed twill fabric GSM-92±10% | 0.77 sq. mtrs/pc. |
| 9. | Babies Top made of 100% Cotton printed fabric GSM-84±10%(style No. 785762) | 100% Cotton printed fabric GSM-84±10% | 0.71 sq. mtrs/pc. |
| 10. | Babies Dress with diaper cover made of 100% Polyester solid dyed fabric GSM-130±10% (style No. 785758) | 100% Polyester solid dyed fabric GSM-130±10% | 0.92 sq. mtrs/pc. |
| | | 100% Knited Fabric | No details available |
| 11. | Babies Dress made of 100% Polyester printed fabric GSM-100±10% (style No. 786127) | 100% Polyester printed fabric GSM-100±10% | 1.00 sq. mtrs/pc. |
| 12 | Babies Romper made of 100% Cotton yarn dyed twill flannel fabric GSM-135±10% (style No. 768003) | 100% Cotton yarn dyed twill flannel fabric GSM-135±10% | 1.20 sq. mtrs/pc. |
| 13 | Babies Body Suit made of 100% cotton yarn dyed poplin fabric GSM-120±10% (style No. 777064) | 100% cotton yarn dyed poplin fabric GSM-120±10% | 1.10 sq. mtrs/pc. |
| 14 | Toddler girls romper made of 100% cotton yarn dyed fabric GSM-92±10% (style No. 777816) | 100% cotton yarn dyed fabric GSM-92±10% | 0.76 sq. mtrs/pc. |
| 15 | Woman dress made of 98% cotton 2% spandex twill fabric GSM-92±10% (style No. 778310) | 98% cotton 2% spandex twill fabric GSM-92±10% | 1.75 sq. mtrs/pc. |

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| 3 | Case No.:3/33/84-ALC3/2010 | Party Name:RUBINSHA EXPORTS PVT LTD | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Rejected |
| | HQ File :01/84/050/00226/AM11/ | RLA File :03/95/040/00465/AM11/ | Lic.No/Date:0310594759 01.10.2010 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to submit information/documents called for by DC (MSME) letter dated 06.12.2010. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly. | | | |

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| Case No.:21/30/84-ALC3/2010 | Party Name:GAURAV INTERNATIONAL | Meet No/Date:42/84-ALC3/2010 | Status: Approved |
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| | | 13.01.2011 | |
| HQ File :01/84/050/00205/AM11/ | RLA File :05/23/040/00187/AM11/ | Lic.No/Date:0510274505 08.10.2010 | |

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/56/2010-11/Hosy. dated 12.01.2011 as detailed below: -

| Export Product | Import Item | Qty. allowed |
|---|---|------------------|
| Ladies tunic made of 100% silk habutai dyed woven fabric, GSM-34+/-10% (Style No. DLB1109) | 100% silk habutai dyed woven fabric, GSM-34+/-10% | 2.48 Sq mtrs./Pc |
| Ladies tunic made of 70% cotton 30% silk dyed woven fabric, GSM-38+/-10% (Style No. DLB1110) | 70% cotton 30% silk dyed woven fabric, GSM-38+/-10% | 3.00 Sq mtrs./Pc |
| Ladies Kaftan made of 70% cotton 30% silk dyed woven fabric, GSM-38+/-10% (Style No. DLB2127) | 70% cotton 30% silk dyed woven fabric, GSM-38+/-10% | 2.83 Sq mtrs./Pc |
| Ladies tunic made of 70% cotton 30% silk dyed woven fabric, GSM-38+/-10% (Style No. DLB2130) | 70% cotton 30% silk dyed woven fabric, GSM-38+/-10% | 3.22 Sq mtrs./Pc |

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.:7/33/84-ALC3/2010 | Party Name:CHINAR FORGE LIMITED | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved |
| HQ File :01/84/050/00230/AM11/ | RLA File :30/24/040/00041/AM11/ | Lic.No/Date:3010070323 20.10.2010 | |

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in

this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/54/2010-11/Hosy. dated 12.01.2011 as detailed below: -

| Export Product | Import Item | Qty. allowed |
|---|--|--------------|
| Synthetic Tufted Carpets/Mats made of polypropylene with rubber coating | Polypropylene chips/granules/resins | 184674.57 Kg |
| | Maser Batch (polypropylene dye chips | 1846.75 Kg |
| | U.V.Stabilizer | 1425 Kg |
| | Spin finish Oil | 1425 Kg |
| | Polypropylene Carpet backing | 19369 Kg |
| | Natural rubber latex with 62% solid contents | 35718.73 Kg |
| | Synthetic rubber latex with 67% solid contents | 113650.14 Kg |
| | Oelic Acid | 3692 Kg |
| | ZDEC (Zinc dithyldithio carbonate) | 1373.97 Kg |
| | ZMBT(Zinx2-mercaptobenzo Thiazole) | 1061.57 Kg |
| | WINGSTYL-L | 1061.57 Kg |
| | Calcium Carbonate | 9234 Kg |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.:4/32/84-ALC3/2010 | Party Name:RICHA & CO | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved | |
| HQ File :01/84/050/00219/AM11/ | RLA File :05/24/040/00251/AM11/ | Lic.No/Date:0510275569 25.10.2010 | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: - | | | | |
| S. No | Export Item | Export Qty. | Import item | Qty. allowed |
| 1 | Ladies jacket with embroidery made of 98% cotton 2% spandex twill dyed woven fabric, GSM 230+/-10% Style No. 60224 | 23400 Pcs | 98% cotton 2% spandex twill dyed woven fabric, GSM 230+/-10% | 56394 Sq mtrs |
| 2 | Ladies Capri with embroidery made of 98% cotton 2% spandex twill dyed woven fabric, GSM 230+/-10% Style No. 50254 | 8650 Pcs | 98% cotton 2% spandex twill dyed woven fabric, GSM 230+/-10% | 16089 Sq mtrs |
| The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

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| Case No.:5/32/84-ALC3/2010 | Party Name:JIWANRAM SHEODUTTRA INDUSTRIES PVT.LTD. | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved |
| HQ File :01/84/050/00220/AM11/ | RLA File :02/24/040/00130/AM11/ | Lic.No/Date:0210149644 26.10.2010 | |

Decision: The Committee considered the case as per agenda and went through the details given by the firm. Therefore, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below : -

| S. No | Export item | Export Qty. | Import item | Qty. allowed |
|-------|---|-------------|--|--|
| 1 | Coverall Fire Master Plus Color - Navy | 9570 Pcs | 100% cotton fabric (sort 103531), ¼ satin weave, GSM-350+/-5%, width-150 Cms, finish –F. R | 42852.54 Sq mtrs. |
| | | | Reflective Tape: 8935, 50.8mmX100m HI Dur SIL Fab, width Tol:+/-0.50mm6/CTN | 1462.84 Sq mtrs. |
| | | | Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W | Net to net + 1% wastage or as applied whichever is lower |
| | | | Spring 201, pioner anti brass, metal stud buttons No15040W | Net to net + 1% wastage or as applied whichever is lower |
| | | | Stud 201, anti brass, metal stud buttons No10663W | Net to net + 1% wastage or as applied whichever is lower |
| | | | Rivet –201, 6mm, anti brass, metal stud buttons No.10681W | Net to net + 1% wastage or as applied whichever is lower |

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| 2 | Coverall Fire Master Plus Color - Orange | 12290 Pcs | 2767 YKK RGMC closed end zip fastner | 9666 Nos. |
| | | | 2455 YKK RGMC closed end zip fastner | 19331 Nos. |
| | | | 100% cotton fabric (sort 103531), ¼ satin weave, GSM-350+/-5%, width-150 Cms, finish -F. R | 55032.16 Sq mtrs. |
| | | | Reflective Tape: 8935, 50.8mmX100m HI Dur SIL Fab, width Tol: +/-0.50mm6/CTN | 1878.61 Sq mtrs. |
| | | | Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W | Net to net + 1% wastage or as applied whichever is lower |
| | | | Spring 201, pioner anti brass, metal stud buttons No15040W | Net to net + 1% wastage or as applied whichever is lower |
| | | | Stud 201, anti brass, metal stud buttons No10663W | Net to net + 1% wastage or as applied whichever is lower |
| | | | Rivet -201, 6mm, anti brass, metal stud buttons No.10681W | Net to net + 1% wastage or as applied whichever is lower |
| | | | 2767 YKK RGMC closed end zip fastner | 12413 Nos. |
| | | | 2455 YKK RGMC closed end zip fastner | 24826 Nos. |
| 3 | Coverall Fire Master Plus Color - Red | 9440 Pcs | 100% cotton fabric (sort 103531), ¼ satin weave, GSM-350+/-5%, width-150 Cms, finish -F. R | 42270.43 Sq mtrs. |
| | | | Reflective Tape: 8935, 50.8mmX100m HI Dur SIL Fab, width Tol: +/-0.50mm6/CTN | 1442.97 Sq mtrs. |
| | | | Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W | Net to net + 1% wastage or as applied whichever is lower |
| | | | Spring 201, pioner anti brass, metal stud buttons No15040W | Net to net + 1% wastage or as applied whichever is lower |
| | | | Stud 201, anti brass, metal stud buttons No10663W | Net to net + 1% wastage or as applied whichever is lower |
| | | | Rivet -201, 6mm, anti brass, metal stud buttons No.10681W | Net to net + 1% wastage or as applied whichever is lower |
| | | | 2767 YKK RGMC closed end zip fastner | 9534 Nos. |
| | | | 2455 YKK RGMC closed end zip fastner | 19069 Nos. |
| 4 | Coverall Fire Master Plus Color - Blue | 12100 Pcs | 100% cotton fabric (sort 103531), ¼ satin weave, GSM-350+/-5%, width-150 Cms, finish -F. R | 54181.38 Sq mtrs. |
| | | | Reflective Tape: 8935, 50.8mmX100m HI Dur SIL Fab, width Tol: +/-0.50mm6/CTN | 1849.57 Sq mtrs. |
| | | | Cap 201-24X5, 5 pioner anti brass, metal stud buttons No.16696W | 48884 Nos. |
| | | | Spring 201, pioner anti brass, metal stud buttons No15040W | 48884 Nos. |
| | | | Stud 201, anti brass, metal stud buttons No10663W | 73326 Nos. |
| | | | Rivet -201, 6mm, anti brass, metal stud buttons No.10681W | 73326 Nos. |
| | | | 2767 YKK RGMC closed end zip fastner | 12221 Nos. |

The GSM should match in both import & export.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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| 8 | Case No.:21/42/84-ALC3/2010 | Party Name:GAURAV INTERNATIONAL | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Deferred |
| | HQ File :01/84/050/00308/AM11/ | RLA File :05/23/040/00202/AM11/ | Lic.No/Date:0510276257 03.11.2010 | Defer Date: 10.02.2011 |
| | Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011. | | | |

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| Case No.:4/42/84-ALC3/2010 | Party Name:SWAN SILK PRIVATE LIMITED | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved | |
| HQ File :01/84/050/00291/AM11/ | RLA File :07/24/040/00303/AM11/ | Lic.No/Date:0710075283 08.11.2010 | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 34% wastage as detailed below: - | | | | |
| S. No | Export Item | Export Qty. | Import item | Qty. allowed |
| 1 | 100% Mulberry natural silk fabrics | 1160 Kgs | Mulberry thrown silk yarn of any grade (twisted & gummed) | 1554.4 Kgs. |
| The R.A shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

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| 10 | Case No.:19/42/84-ALC3/2010 | Party Name:G.R.CORPORATION | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Deferred |
| | HQ File :01/84/050/00306/AM11/ | RLA File :06/24/040/00038/AM11/ | Lic.No/Date:0610019649 09.11.2010 | Defer Date:10.02.2011 |
| | Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011. | | | |

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| 11 | Case No.:3/42/84-ALC3/2010 | Party Name:SUPER TANNERY LIMITED, | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved |
| | HQ File :01/84/050/00290/AM11/ | RLA File :06/24/040/00037/AM11/ | Lic.No/Date:0610019681 10.11.2010 | |
| | <p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -</p> <ul style="list-style-type: none"> (i) The items of import may be allowed as per SION at S.No. G-9 except item at S.No. 31 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause. (ii) The item of import at S.No. 32 may be allowed on net to net basis with accountability clause. (iii) The item of import at S.No. 15 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION. <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | |

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| | Case No.:23/42/84-ALC3/2010 | Party Name:ALIZA EXPORTS PRIVATE LIMITED | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved |
| | HQ File :01/84/050/00310/AM11/ | RLA File :06/24/040/00041/AM11/ | Lic.No/Date:0610019695 12.11.2010 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations | | | |

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in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage as detailed below: -

| S. No | Export Item | Export Qty. | Import item | Qty. allowed |
|-------|--|-------------|--|--------------|
| 1 | Harness made from relevant PVC/PU coated webbing | 123 Sets | 3484 Kg. of relevant PVC/PU coated webbing of relevant width & thickness | 15533 Mtrs. |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| 13 | Case No.:10/42/84-ALC3/2010 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Deferred |
| | HQ File :01/84/050/00297/AM11/ | RLA File :05/24/040/00280/AM11/ | Lic.No/Date:0510277224 16.11.2010 | Defer Date: 10.02.2011 |
| | Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011. | | | |

| 14 | Case No.:11/42/84-ALC3/2010 | Party Name:RICHA & CO | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status : Approved | | | | | | | | | |
|-------|--|---------------------------------|---|-------------------|-------|-------------|-------------|-------------|--------------|---|--|----------|---|
| | HQ File :01/84/050/00298/AM11/ | RLA File :05/24/040/00281/AM11/ | Lic.No/Date:0510277341 19.11.2010 | | | | | | | | | | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: - | | | | | | | | | | | | |
| | <table border="1"> <thead> <tr> <th>S. No</th><th>Export Item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>¾ Sleeve Ladies jacket made of 100% cotton yarn dyed woven fabric, GSM 165+/-10% Style No. C4592</td><td>7450 Pcs</td><td>100% cotton yarn dyed woven fabric, GSM 165+/-10%</td><td>21567 Sq mtrs</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | | S. No | Export Item | Export Qty. | Import item | Qty. allowed | 1 | ¾ Sleeve Ladies jacket made of 100% cotton yarn dyed woven fabric, GSM 165+/-10% Style No. C4592 | 7450 Pcs | 100% cotton yarn dyed woven fabric, GSM 165+/-10% |
| S. No | Export Item | Export Qty. | Import item | Qty. allowed | | | | | | | | | |
| 1 | ¾ Sleeve Ladies jacket made of 100% cotton yarn dyed woven fabric, GSM 165+/-10% Style No. C4592 | 7450 Pcs | 100% cotton yarn dyed woven fabric, GSM 165+/-10% | 21567 Sq mtrs | | | | | | | | | |

| | Case No.:18/42/84-ALC3/2010 | Party Name:JCT LIMITED | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status : Approved | | | | |
|----|---|---------------------------------|--|-------------------|----|-------------|--------|-------------|
| | HQ File :01/84/050/00305/AM11/ | RLA File :30/24/040/00047/AM11/ | Lic.No/Date:3010070911 19.11.2010 | | | | | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from visit report of NC team as detailed below: - | | | | | | | |
| | <table border="1"> <thead> <tr> <th>S.</th><th>Export Item</th><th>Export</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> </table> | | | | S. | Export Item | Export | Import item |
| S. | Export Item | Export | Import item | Qty. allowed | | | | |

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|--|----|--|-----------|--|---|
| 15 | No | | Qty. | | |
| | 1 | Textile fabrics with fire retardant finish | 55556 Kgs | Pyrovatex CP New Chemical organic phosphorous compound | 16000 Kgs(@ 288 grms./Kg of export product) |
| <p>The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | | | |

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|--|---|--|---|--------------|
| Case No.:2/42/84-ALC3/2010 | Party Name:SAFETEC HEALTHCARE & HYGIENE PVT. LTD. | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status : Approved | |
| HQ File :01/84/050/00289/AM11/ | RLA File :03/95/040/00653/AM11/ | Lic.No/Date:0310602336 22.11.2010 | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage as detailed below: - | | | | |
| S. No | Export Item | Export Qty. | Import item | Qty. allowed |
| 1 | Surgical gowns & drapes made of non-woven fabric made of 55% wood pulp/cellulose 45% of polyester | 28.5 M.T | Non-woven fabric made of 55% wood pulp/cellulose 45% of polyester | 29.92 M.T |
| The R.A shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

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| Case No.:20/42/84-ALC3/2010 | Party Name:MADURA COATS PRIVATE LIMITED, | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status : Approved |
| HQ File :01/84/050/00307/AM11/ | RLA File :35/24/040/00026/AM11/ | Lic.No/Date:3510032056 22.11.2010 | |
| Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import item no. 1 with 1% wastage and import item no.2 with 5% wastage as detailed below: - | | | |
| Export product | Export Qty. | Import item | Qty. allowed |
| Polyester/Polyester corespun yarn/Sewing thread made out of 60% polyester filament yarn 40% polyester staple fibre blend | 600000 Kgs. | 1) Polyester filament yarn | 1) 363600 Kgs |
| | | 2) Polyester Staple Fibre | 2) 252000 Kgs |
| The R.A shall be advised to take necessary action subject to compliance of other usual conditions. | | | |

| 18 | Case No.:2/37/84-ALC3/2010 | Party Name:GAURA V INTERNATIONAL | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status : Approved | | | | | | | | | |
|-------|--|----------------------------------|--|--------------------------|-------|-------------|-------------|-------------|--------------|---|---|----------|--|
| | HQ File :01/84/050/00254/AM11/ | RLA File :05/23/040/00225/AM11/ | Lic.No/Date:0510277850 25.11.2010 | | | | | | | | | | |
| | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table border="1"> <thead> <tr> <th>S. No</th><th>Export Item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>Girls (half sleeve shirt) jacket made of 98% cotton 2% spandex bleached</td><td>3800 Pcs</td><td>98% cotton 2% spandex bleached woven fabric, GSM</td><td>4218 Sq mtrs</td></tr> </tbody> </table> | | | | S. No | Export Item | Export Qty. | Import item | Qty. allowed | 1 | Girls (half sleeve shirt) jacket made of 98% cotton 2% spandex bleached | 3800 Pcs | 98% cotton 2% spandex bleached woven fabric, GSM |
| S. No | Export Item | Export Qty. | Import item | Qty. allowed | | | | | | | | | |
| 1 | Girls (half sleeve shirt) jacket made of 98% cotton 2% spandex bleached | 3800 Pcs | 98% cotton 2% spandex bleached woven fabric, GSM | 4218 Sq mtrs | | | | | | | | | |

| | | | | |
|--|--|---------|--|-------------|
| | woven fabric, GSM 118+/-10% Style No. 670351 | | 118+/-10% | |
| 2 | Girls (full sleeve shirt) jacket made of 98% cotton 2% spandex bleached woven fabric, GSM 118+/-10% Style No. 670352 | 570 Pcs | 98% cotton 2% spandex bleached woven fabric, GSM 118+/-10% | 806 Sq mtrs |
| The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

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| 19 | Case No.:17/42/84-ALC3/2010 | | Party Name:NEELKANTH FIBRES P.LTD., | | Meet No/Date:42/84-ALC3/2010 13.01.2011 | | Status: Approved | |
| | HQ File :01/84/050/00304/AM11/ | | RLA File :33/24/040/00011/AM11/ | | Lic.No/Date:3310017054 30.11.2010 | | | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage as detailed below: - | | | | | | | |
| | S. No | Export Item | Export Qty. | Import item | Qty. allowed | | | |
| | 1 | Viscose fibre | 26000 Kgs | Viscose Tow waste | 27300 Kgs | | | |
| The R.A shall be advised to take necessary action subject to compliance of other usual conditions. | | | | | | | | |

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|-----------------------------------|--|--------------------------------------|--|--------------------------|
| Case No.:5/42/84-ALC3/2010 | | Party Name:TEXSHADE PREFABS PVT.LTD, | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status : Approved |
| HQ File :01/84/050/00292/AM11/ | | RLA File :07/24/040/00318/AM11/ | Lic.No/Date:0710075851 06.12.2010 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details given by the firm. It was observed that as per paper cutting lay plan, it appears that panel placement is not efficient manner, which leads to avoidable wastage in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage as detailed below: -

| S. No | Export Product | Export Qty. | Import Item | Qty. allowed |
|-------|--|------------------|--|-----------------|
| 1 | Fabricated cut and welded membrane roof panels | 664.250 Sq mtrs. | Preconstraint 832 Ivoire clair 1076 PVC coated polyester fabric PVC coated | 697.46 Sq mtrs. |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.:16/42/84-ALC3/2010 | Party Name:JIVANRAM SHEODUTTRA INDUSTRIES PVT.LTD. | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved |
| HQ File :01/84/050/00303/AM11/ | RLA File :02/24/040/00154/AM11/ | Lic.No/Date:0210151574 06.12.2010 | |

Decision: The Committee considered the case as per agenda and went through the details given by the firm and observed that no CAD, CAM, Calculation sheet have been given. Therefore, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

| S. No | Export item | Export Qty. | Import item | Qty. allowed |
|-------|------------------------|-------------|---|---|
| 1 | Cotton red FR coverall | 3655 Pcs | 100% combed cotton finished fabric 2/1 weave, GSM-220+/- 5%, width-59", | @ 4.05 Sq mtrs/Pc (As per SION, J-165 |
| | | | 100% combed cotton finished fabric 1/1 weave, GSM-180+/- 5%, width-59", | Not allowed as it is not clear whether this is shell fabric or lining fabric. |
| | | | FR Reflective Tape | Net to net + 1% wastage or as applied whichever is lower |

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| | | Cap 6S 24 wenaas anti copper, metal stud buttons No.16696W | Net to net + 1% wastage or as applied whichever is lower |
| | | Spring 6S anti copper, metal stud buttons No42462 | Net to net + 1% wastage or as applied whichever is lower |
| | | Stud 6S, anti copper | Net to net + 1% wastage or as applied whichever is lower |
| | | Rivet – 6S , anti copper, metal stud buttons No.10385 W | Net to net + 1% wastage or as applied whichever is lower |
| | | 2767 YKK RGMC closed end metal zipper | Net to net + 1% wastage or as applied whichever is lower |
| | | 2455 YKK RGMC closed end metal zipper | Net to net + 1% wastage or as applied whichever is lower |
| <p>The GSM should match in both import & export.</p> <p>The RLA shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | |

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| 22 | Case No.:15/42/84-ALC3/2010 | Party Name:HANUMAN WEA VING FACTORY, | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Rejected |
| | HQ File :01/84/050/00302/AM11/ | RLA File :07/24/040/00340/AM11/ | Lic.No/Date:0710075856 07.12.2010 | |
| | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given specific description of export item nor specific item of filling material in the cushion alongwith justification thereon, in absence of which it is not possible to compute the requirement of input. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p> | | | |

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| | Case No.:12/42/84-ALC3/2010 | Party Name:GAURAV INTERNATIONAL | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Rejected |
| | HQ File :01/84/050/00299/AM11/ | RLA File :05/23/040/00249/AM11/ | Lic.No/Date:0510279025 09.12.2010 | |

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| 23 | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given measurement, calculation sheet etc. Further, per paper cutting lay plan submitted by them appears that panel placement is not efficient manner, which leads to avoidable wastage in this case. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p> |
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| 24 | Case No.:13/42/84-ALC3/2010 | Party Name:PREMIER ENTERPRISES | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved | | | | | | | | | |
|-------|--|---------------------------------|--|-------------------------|-------|-------------|-------------|-------------|--------------|---|--|-----------|----------------------------|
| | HQ File :01/84/050/00300/AM11/ | RLA File :35/24/040/00032/AM11/ | Lic.No/Date:3510032230 09.12.2010 | | | | | | | | | | |
| | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table> <tr> <th>S. No</th><th>Export Item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> <tr> <td>1</td><td>Cotton grey clothe with micropake 600 X-Ray thread</td><td>20400 Kgs</td><td>Micropake 600 X-Ray thread</td><td>1545 Kgs.</td></tr> </table> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | | S. No | Export Item | Export Qty. | Import item | Qty. allowed | 1 | Cotton grey clothe with micropake 600 X-Ray thread | 20400 Kgs | Micropake 600 X-Ray thread |
| S. No | Export Item | Export Qty. | Import item | Qty. allowed | | | | | | | | | |
| 1 | Cotton grey clothe with micropake 600 X-Ray thread | 20400 Kgs | Micropake 600 X-Ray thread | 1545 Kgs. | | | | | | | | | |

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| Case No.:14/42/84-ALC3/2010 | Partv Name:IMPERIAL READYMADE | Meet No/Date:42/84-ALC3/2010 | Status: Approved |
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|----|--|---------------------------------|--------------------------------------|--|
| 25 | | GARMENTS FACTORY INDIA PVT LTD | 13.01.2011 | |
| | HQ File :01/84/050/00301/AM11/ | RLA File :04/24/040/00236/AM11/ | Lic.No/Date:0410119610 09.12.2010 | |
| | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given CAD, CAM, Calculation sheet, measurement and Style No. of export item. Therefore, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing by allowing the item of import against the respective export item No. 1, 2 and 3 @ 2.25 Sq mtrs./Pc as per SION, J-276.</p> <p>The GSM should match in both import & export.</p> <p>The RLA shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | |

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| 26 | Case No.:1/42/84-ALC3/2010 | Party Name:SUDHAMA HOSIERIES | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Deferred |
| | HQ File :01/84/050/00288/AM11/ | RLA File :32/24/040/00045/AM11/ | Lic.No/Date:3210046325 10.12.2010 | Defer Date: 10.02.2011 |
| | <p>Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011.</p> | | | |

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| 27 | Case No.:6/42/84-ALC3/2010 | Party Name:SRF LIMITED | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Rejected |
| | HQ File :01/84/050/00293/AM11/ | RLA File :04/24/040/00199/AM11/ | Lic.No/Date:0410119694 13.12.2010 | |
| | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given dipping Chemical formulation on 1 kg of export item. Further, they have also not given % DRC in Latex and weight of per 1000 Kgs of Dry rubber in the export item. In absence of the above details, it is not possible to compute the requirement of input in this case. In view of this, Committee was constrained to reject.</p> | | | |

RLA may take suitable consequential action accordingly.

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| 28 | Case No.:7/42/84-ALC3/2010 | Party Name:SKY INDUSTRIES LIMITED | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Rejected |
| | HQ File :01/84/050/00294/AM11/ | RLA File :03/95/040/00679/AM11/ | Lic.No/Date:0310605924 13.12.2010 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the total weight of both the inputs is 318.5 Kgs whereas the export Qty. mentioned is 422.40 Kgs, hence, it is not clear that what is used as the balance Qty. in the export item in this case. In absence of the above details, it is not possible to compute the requirement of input in this case. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly. | | | |

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| 29 | Case No.:8/42/84-ALC3/2010 | Party Name:SUPER TANNERY LIMITED, | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved |
| | HQ File :01/84/050/00295/AM11/ | RLA File :06/24/040/00046/AM11/ | Lic.No/Date:0610020178 21.12.2010 | |
| | Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: - (i) The items of import may be allowed as per SION at S.No. G-9 except item at S.No. 17 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause. (ii) The item of import at S.No. 18 may be allowed on net to net basis with accountability clause. (iii) The item of import at S.No. 11 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. | | | |

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| 30 | Case No.:9/42/84-ALC3/2010 | Party Name:SUPER TANNERY LIMITED, | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved |
| | HQ File :01/84/050/00296/AM11/ | RLA File :06/24/040/00045/AM11/ | Lic.No/Date:0610020176 21.12.2010 | |
| | <p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -</p> <ul style="list-style-type: none"> (i) The items of import may be allowed as per SION at S.No. G-14 except item at S.No. 16 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause. (ii) The item of import at S.No. 17 may be allowed on net to net basis with accountability clause. (iii) The item of import at S.No. 11 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION. <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | |

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| 31 | Case No.:22/42/84-ALC3/2010 | Party Name:JCT LIMITED | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Deferred |
| | HQ File :01/84/050/00309/AM11/ | RLA File :30/24/040/00050/AM11/ | Lic.No/Date:3010071563 21.12.2010 | Defer Date: 10.02.2011 |
| | <p>Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011.</p> | | | |

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| 32 | Case No.:25/42/84-ALC3/2010 | Party Name:CHELSEA MILLS | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Deferred |
| | HQ File :01/84/050/00312/AM11/ | RLA File :05/23/040/00283/AM11/ | Lic.No/Date:0510280955 04.01.2011 | Defer Date: 10.02.2011 |
| | Decision: The Committee considered the case as per agenda and observed that copy of application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 10.02.2011. | | | |

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| 33 | Case No.:24/42/84-ALC3/2010 | Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Rejected |
| | HQ File :01/84/050/00311/AM11/ | RLA File :04/24/040/00273/AM11/ | Lic.No/Date:0410120397 05.01.2011 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given CAD, CAM, measurement, calculation sheet and style No. of export item in this case. In absence of this it is not possible to compute the requirement of inputs in this case. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly. | | | |

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| 34 | Case No.:26/42/84-ALC3/2010 | Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD., | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved |
| | HQ File :01/84/050/00313/AM11/ | RLA File :10/24/040/00087/AM11/ | Lic.No/Date:1010041352 05.01.2011 | |
| | Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 5% wastage. A copy of report is attached for ready reference. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | |

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| 35 | Case No.:27/42/84-ALC3/2010 | Party Name:KANTI FLOOR FURNISHERS | Meet No/Date:42/84-ALC3/2010 13.01.2011 | Status: Approved |
| | HQ File :01/84/050/00314/AM11/ | RLA File :10/24/040/00086/AM11/ | Lic.No/Date:1010041353 05.01.2011 | |
| | <p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 3% wastage. A copy of report is attached for ready reference.</p> <p>The weight of Plastisole per Sq mtr. should match in the export and import.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | |

Manual agenda cases

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| Case No.395 | PC-IV(B) Section – Representation received from SRTEPC |
| NC No.42/AM11 | F.No.01/84/162/344/AM11/DES-V |
| Dated 13.01.2011 | Classification of export products as Fabrics OR Madeups–reg. |

Decision: The Committee considered the case as per agenda and observed that PC-IV (B) Section had asked clarification with regard to the issue that as to whether ‘Suit pieces” and ‘Sarees’ without stitching & hemming may be classified as ‘Fabrics’ or ‘Made ups’. The Committee also perused that Policy Circular No. 09 dated 27.05.1999 and after deliberation in consultation with the representatives of technical authorities present in the meeting felt that ‘Suit pieces” and ‘Sarees’ without stitching & hemming are ‘Fabrics’ and cannot be classified as ‘Made ups’. It was therefore decided to refer back the case to PC-IV (B) Section for their necessary action.

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| Case No.396 | M/s S.Khoday Silk Twisting Factory, Bangalore |
| NC No.42/AM11 | F.No.01/84/162/442/AM11/DES-V |
| Dated 13.01.2011 | Clarification/request for enhancement in Qty. and value in respect of advance authorization issued prior to Public Notice No. 60 dated 06.05.2010. |

Decision: The Committee considered the case as per agenda and observed that the issue pertains to clarification/request for enhancement in Qty. and value in respect of advance authorization waiving the condition of Public Notice No. 60 dated 06.05.2010. The Committee felt that NC has no role to play in this case, hence, case may be transferred to EFGC (PRC) for their necessary action.

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| Case No.397 | M/s Grasim Industries Ltd., M.P |
| NC No.42/AM11 | F.No.01/84/162/448/AM11/DES-V |
| Dated 13.01.2011 | Ratification of input output norms in respect of Advance Authorization No.1110023547 dated 15.11.2010. |

Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011.

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| Case No.398 | M/s Keenwin Apparels Ltd., Chennai |
| NC No.42/AM11 | F.No.01/84/50/157/AM11/DES-V |
| Dated 13.01.2011 | Ratification of input output norms in respect of Advance Authorization No.0410116992 dated 06.09.2010. |

Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011.

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| Case No.399 | M/s A.S. Marimuthu, Rajapalayam |
| NC No.42/AM11 | F.No.01/84/50/114/AM11/DES-V |
| Dated 13.01.2011 | Ratification of input output norms in respect of Advance Authorization No.3510031035 dated 23.07.2010. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| S. No | Export Item | Export Qty. | Import item | Qty. allowed |
|-------|---|-------------|--|--|
| 1 | 100% cotton bleached and chemical coated fabric, GSM-290+/-10%, width- 173 Cm.-72x60 threads/inch-warp 72, weft yarn count 14NE | 29000 Mtrs. | Afrotin BF 5060 fungicide based on benzothiazole | 55 grms/Kg of export item or as applied whichever is lower. |
| | | | Product 363 auxilliary for padding formulation and rotary screen pastes | 20 grms/Kg of export item or as applied whichever is lower. |
| | | | Ukanol verdicker 41N thickner to make into paste | 20 grms/Kg of export item or as applied whichever is lower. |
| | | | Ukadan-88 binder to bind the fungicide on the fabric to avoid getting dusted | 33 grms/Kg of export item or as applied whichever is lower. |
| | | | FR 1008/41 new flame retardant compound | 400 grms/Kg of export item or as applied whichever is lower. |
| | | | Evoral FPC water repellent | 52 grms/Kg of export item or as applied whichever is lower. |

Import of Dyes and Chemicals as inputs against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.400 | M/s Modelama Exports Ltd., New Delhi |
| NC No.42/AM11 | F.No.01/84/162/390/AM11/DES-V |
| Dated 13.01.2011 | Ratification of input output norms in respect of Annual Advance Authorization No.0510251378 dated 26.10.2009. |

Decision: The Committee considered the case as per agenda and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case as per written comments of DC (MSME) vide their U.O No. 37(5)/55/2010-11/ Hosiery dated 12.01.2011 as detailed below:-

| Export item | Import item | Qty. allowed |
|--|---|-------------------|
| Ladies Jacket made of 40% polyester, 19% Nylon and 41% cotton fabrics, GSM 170±10% with 100% Polyester twill fabric, GSM 82±10% (Style No. 770823) | 40% polyester, 19% Nylon and 41% cotton fabric, GSM 170±10% | 3.50 sq. mtrs./Pc |
| | 100% Polyester twill fabric, GSM 82±10% | 2.20 sq. mtrs./Pc |

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.401 | M/s Pearl Global Ltd., New Delhi |
| NC No.42/AM11 | F.No.01/84/50/537/AM07/DES-V |
| Dated 13.01.2011 | Ratification of input output norms in respect of Advance Authorization No.0510200405 dated 05.03.2007. |

Decision: The Committee considered the case as per agenda and observed that earlier this was cleared by NC by allowing 10% wastage. Now, firm have represented for enhancement of wastage from 10% to 35%. The Committee also

observed that in this case firm have mentioned export Qty. in Kg. instead of number/Pcs. & import Qty. in Kg instead of Sq mtrs. The CAD, CAM, Laymarker submitted now can only help in computation of input Qty. in Sq mtrs./Pc not in Kg. In view of this Committee decided to advise the applicant firm to revise their application in that way so that Qty. of input can be work out in Sq mtr./Pc wise alongwith calculation sheet. In absence of this it is not possible to review this case. It was therefore decided to reject the request of the firm.

Firm may be informed accordingly.

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| Case No.402 | M/s Hunter Douglas India Pvt. Ltd., Mumbai |
| NC No.42/AM11 | F.No.01/84/50/114/AM11/DES-V |
| Dated 13.01.2011 | Ratification of input output norms in respect of Advance Authorization No.0310582418 dated 07.07.2010. |

Decision: The Committee considered the case as per agenda & perused that details submitted by the firm and observed that firm have changed item as per customer's order, which requires revised application in this case.

Therefore, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to advise the firm to apply afresh for the revised application as per change and then approach NC for fixation of adhoc norms.

Firm may be informed accordingly.

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| Case No.403 | M/s Pleadars Kamp, Chennai |
| NC No.42/AM11 | F.No.01/84/50/107/AM11/DES-V |
| Dated 13.01.2011 | Ratification of input output norms in respect of Advance Authorization No.0410115683 dated 20.07.2010. |

Decision: The Committee considered the case as per agenda and relevant details alongwith sample submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011.

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